

The High Court Of Madhya Pradesh**WP-3724-2015***(GAYATRI PRASAD Vs THE STATE OF MADHYA PRADESH)***Jabalpur, Dated : 11-02-2019**

Shri Lavkush Mishra, learned counsel for the petitioner after arguing for some time seeks to withdraw this petition with a liberty to assail valuation/orders filed with the return in appropriate proceeding.

Shri Rohit Sohgaura, learned Government Advocate for the State has no objection.

Petition is **dismissed** as withdrawn with the liberty prayed for.

(SUJOY PAUL)
JUDGE

YS

